

which are used in the assembly of the three makes of cars. It is not possible to give a complete list of all these companies and the list of Directors of each of them.

**FILM SHOWING ATTACK ON TAMIL  
NEWSPAPER OFFICE**

1045. SHRI K. A. KRISHNASWAMY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is fact that a part of the latest newsreel directed and produced by the Films Division of the Government of India, showing the attack on a Tamil newspaper office in Madras, and running to about 10 metres was later on deleted ; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) and (b) The portion of the concerned newsreel covering the attack on 'Alai Osai' was withdrawn from screening in Tamil Nadu State by the local representative of the Films Division, at the instance of the State Government.

**INDUSTRIAL LICENCES FOR MYSORE STATE**

1046. SHRI MAQSOOD ALI KHAN : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the number of industrial licences pertaining to Mysore State pending with the Central Government for want of sanction ;

(b) for how long they have been pending ; and

(c) the reasons for such delay ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD) : (a) 175 applications pertaining to Mysore State are pending.

(b) Of these, one application is pending since 1968, 5 since 1969, 30 since 1970, 60 since 1971 and 70 out of those received in 1972 (up to 30.6. 1972).

(c) Consideration of industrial licence applications necessitates fairly detailed examination of various aspects of the proposals by a number of authorities. The disposal of a particular application is often delayed due to a number of

reasons. Sometimes the applications do not provide complete information in the first instance and additional information is required. Occasionally policy decisions on the industries concerned are required. Government is, however, making all possible efforts to ensure expeditious disposal of the pending applications.

**DISTRESS ALLOWANCE TO EX-RULERS**

1047. SHRIMAHAVIRTYAGI:  
SHRI VEERENDRA PATIL : SHRI  
NAWAL KISHORE : SHRI GANESHI  
LAL CHAU-DHURY:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received any representation from some of the ex-rulers for sanction of distress allowances ;

(b) if so, the names of the ex-rulers who have made representations and whether such allowances have been sanctioned to any one of them ; if so, the amount sanctioned in each case ; and

(c) whether any criterion has been fixed for sanctioning such allowances ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) to (c) Government have received communications from the former Rulers mentioned in the list attached for payment to them by way of compensation or otherwise on the abolition of their privy purses. (See below) No payment has been made to them. However, Government propose to make lumpsum ex-gratia payments to the former Rulers to enable them to adjust themselves to the changed circumstances.

List of former Rulers who have requested for payment of compensation on the abolition of privy purses :

S. No.	Name of State
1.	Nimkhera
2.	Manipur
3.	Cochin
4.	Tajpuri
5.	Amarnagar
6.	Datia
7.	Baoni
8.	Vasavad